

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF**  
**SNS LABORATORIES LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	SNS LABORATORIES LIMITED
2.	Date of incorporation of corporate debtor	18/09/1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L85110HR1985PLC022029
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Office No. 322, 3rd Floor, S.S. Plaza Commercial Complex, Mayfield Garden, Sector-47 Gurgaon – 122001, Haryana
6.	Insolvency commencement date in respect of corporate debtor	11.08.2022
7.	Estimated date of closure of insolvency resolution process	07.02.2023 i.e., 180 days from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mohd Nazim Khan Reg. No. IBB/IPA-002/IP-N00076/2017-18/10207
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008, India Email: nazim@mnkassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008, India E-mail id: cirp.snslaboratories@gmail.com
11.	Last date for submission of claims	25-08-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	WEB LINK: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of Corporate Insolvency Resolution Process of SNS Laboratories Limited on 11.08.2022.

The Creditors of SNS Laboratories Limited are hereby called upon to submit their claims with proof on or before 25.08.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The operational creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;

Form C for claims by Financial Creditors;

Form D for claims by workmen and Employees;

Form E for claims by Authorized Representatives of Workmen and Employees

Form F for claims by Creditors other than Financial Creditors and Operational

Creditors.

Sd/-

Mohd Nazim Khan

Interim Resolution Professional

IBBI/IPA-002/IP-N00076/2017-18/10207

AFA Valid Upto 23.11.2022

Date: 11.08.2022

Place: New Delhi

BHARTIA BRIGHT & SEAMLESS STEELS LTD				
CIN: L67120WB1949PLC017539				
Regd. Office : 8 Netaji Subhas Road Kolkata Koch Bihar - 700001, Phone No. 035-4019-9595/9519 E-Mail ID: machind@fortuneindia.com				
STATEMENT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2022 (₹ IN LACS)				
Particulars	3 months ended	Preceding 3 Months ended	Corresponding 3 Months ended in the Previous Year	
	30.06.22	31.03.22	30.06.21	30.06.21
	Un-Audited	Audited	Un-Audited	Un-Audited
1. Total Income from Operations	304.95	1,069.67	120.64	
2. Net Profit / (Loss) for the Period Before Tax (Before Exceptional and/or Extraordinary Items)	(39.47)	25.96	(19.77)	
3. Net Profit / (Loss) for the Period Before Tax (After Exceptional and/or Extraordinary Items)	(39.47)	25.96	(19.77)	
4. Net Profit / (Loss) for the Period After Tax (After Exceptional and/or Extraordinary Items)	(39.47)	19.26	(19.77)	
5. Total Comprehensive Income for the Period [Comprising Profit / (Loss) for the period (After Tax) and other comprehensive Income (After Tax)]	(22.99)	88.87	29.60	
6. Reserve as shown in the Audited Balance sheet of the previous year	-	-	-	-
7. Earnings Per Share (of ₹ 10/- each)				
(a) Basic	(2.21)	1.08	(1.11)	
(b) Diluted	(2.21)	1.08	(1.11)	

**NOTES:**

- The above is an extract of the detailed format of first quarter ended June 30, 2021 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format for the quarter ended June 30, 2021 financial results is available on the websites of the Stock Exchange(s) www.cse-india.com.
- The above un-audited results were reviewed by the Audit Committee and then after approved by the Board of Directors in their meeting held on August 12, 2022.

For BHARTIA BRIGHT & SEAMLESS STEELS LTD  
Sd/-  
RAMA SHANKER BHARTIA  
Managing Director  
Place: Kolkata  
Date: August 12, 2022

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF SNS LABORATORIES LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	SNS LABORATORIES LIMITED
2. Date of incorporation of corporate debtor	18/08/1985
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L85110HR1969PLC022029
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Office No. 322, 3rd Floor, S.S. Plaza Commercial Complex, Mayfield Garden, Sector-47 Gurgaon - 122001, Haryana 11.08.2022
6. Insolvency commencement date in respect of corporate debtor	07.02.2023 i.e., 180 days from Insolvency Commencement Date
7. Estimated date of closure of insolvency resolution process	Mohd Nazim Khan Reg. No. IBB/IPA-002/IF-N00076/2017-18/10207
8. Name and registration number of the insolvency professional acting as interim resolution professional	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008, India Email: nazim@minkassociates.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008, India E-mail id: circ.snslaboratories@gmail.com 25-06-2022
10. Address and e-mail to be used for correspondence with the interim resolution professional	No Class of Creditors could be ascertained at this stage.
11. Last date for submission of claims	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
12. Classes of creditors, if any, under clause (b) of subsection (9) of section 21, ascertained by the interim resolution professional	(a) Relevant Forms and (b) Details of authorized representatives are available at:
13. Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	WEB LINK: https://bbi.gov.in/home/downloads Not Applicable in view of Clause 13.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of Corporate Insolvency Resolution Process of SNS Laboratories Limited on 11.08.2022.

The Creditors of SNS Laboratories Limited are hereby called upon to submit their claims with proof on or before 25.06.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Insolvency Professional shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims to be submitted by way of following specified forms:

- Form A for claims by Operational Creditors except Workmen and Employees;
- Form C for claims by Financial Creditors;
- Form D for claims by workmen and Employees;
- Form E for claims by Authorized Representatives of Workmen and Employees;
- Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

Mohd Nazim Khan  
Interim Resolution Professional  
IBBI/IPA-002/IF-N00076/2017-18/10207  
AFA Valid Upto 23.11.2022

Date: 11.08.2022  
Place: New Delhi

IKAB SECURITIES AND INVESTMENT LIMITED	
CIN: L17100MH1991PLC059848	
Regd. Office: 11th Floor, Express Towers Nariman Point Mumbai 400021 Tel: 022 - 24224480/81, Email: info@ikabsecurities@gmail.com; Website: www.ikabsecurities.com	
NOTICE OF THE 31 <sup>st</sup> ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND BOOK CLOSURE	
This is to inform, that in view of the continuous outbreak of the COVID-19 pandemic, the 31 <sup>st</sup> Annual General Meeting (AGM) of IKAB Securities and Investment Limited will be convened through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in compliance with the applicable provisions of the Companies Act, 2013 and rules made thereunder, read with Circulars and Notifications issued by the Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI), in this regard.	
Accordingly, the 31 <sup>st</sup> AGM of the Shareholders of IKAB Securities and Investment Limited will be held at 04:00 P.M. (IST) on Thursday, 8th September, 2022 through VC/OAVM facilities provided by the Central Depository Services (India) Limited (CDSL) to transact the businesses as set out in the Notice convening the 31 <sup>st</sup> AGM.	
(a) In this connection, the Shareholders may note the following:	
(b) The Annual Report covering all the relevant Statutory documents will be available on the website of the Company at <a href="https://ikabsecurities.com/">https://ikabsecurities.com/</a> and on the website of the Bombay Stock Exchange <a href="http://www.bseindia.com">www.bseindia.com</a> ;	
(c) Shareholders can attend and participate in the 31 <sup>st</sup> AGM only through the VC/OAVM facility and the details of which is provided in the Notice of the 31 <sup>st</sup> AGM. Accordingly, no provision has been made to attend and participate in the 31 <sup>st</sup> AGM of the Company in person. Shareholders attending the Meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act 2013;	
(d) <b>Transfer Book:</b> The Transfer Books will remain closed from 1 <sup>st</sup> September, 2022 to 8 <sup>th</sup> September, 2022 (both days inclusive) for the purpose of 31 <sup>st</sup> AGM .	
to all the beneficial owners in respect of Shares held in electronic form as per details furnished by the Depositories for this purpose as at the end of 1 <sup>st</sup> September, 2022;	
to all the Shareholders in respect of Shares held in Physical Form, after giving effect to valid Transfer, Transmission or Transposition requests lodged with the Company on or before 1 <sup>st</sup> September, 2022;	
(e) Evoting instruction:	
Shareholders will be provided with the facility to cast their votes on all resolutions set forth in the Notice of the 31 <sup>st</sup> AGM using electronic voting system (e-voting) facility provided by CDSL, which is detailed in the Notice of the 31 <sup>st</sup> AGM;	
Voting Rights shall be in proportion to the Equity Shares held by the Shareholders as on 1 <sup>st</sup> September, 2022 ("Cut-off date");	
Remote e-voting commences at 09:00 A.M. (IST) on Sunday 4 <sup>th</sup> September 2022 and ends on 05:00 P.M. Wednesday 7 <sup>th</sup> September, 2022. During this period, Shareholders holding shares either in physical or dematerialized form as on the Cut-off date may cast their votes electronically;	
Those Shareholders who will be present in the 31 <sup>st</sup> AGM through VC/OAVM facility and who have not cast their vote on the Resolutions as on the Cut-off date, shall be eligible to vote through remote e-voting during the 31 <sup>st</sup> AGM. Shareholders who have cast their votes on the Cut off date prior to the 31 <sup>st</sup> AGM may also attend/ participate in the AGM through VC/ OAVM but shall not be entitled to cast their votes again.	
The Board of Directors in their Meeting held on Monday, 8 <sup>th</sup> August 2022 has appointed Ms. Shruti Somani, Practicing Company Secretary, Mumbai, as the Scrutinizer for conducting the e-voting process in a fair and transparent manner.	
Members may kindly note that the Chairman or in his absence the Managing Director or the person authorized in this regard will announce the results of e-voting on or before 10 <sup>th</sup> September, 2022 at the Registered Office of the Company. The results of e-voting declared along with the Scrutinizer's Report shall be placed on the Company's website <a href="https://ikabsecurities.com/">https://ikabsecurities.com/</a> for the information of Members of the Company besides being communicated to the Stock Exchanges.	
In case of any queries/grievances relating to voting by electronic means, members may contact Mr. Sanket Rath, Company Secretary & Compliance Officer, at the above mentioned contact details.	
For IKAB SECURITIES AND INVESTMENT LIMITED Place: Mumbai Sd/- Date: August 13, 2022 SANKET RATHI COMPANY SECRETARY & COMPLIANCE OFFICER	

BARAK VALLEY CEMENTS LIMITED								
CIN: L01403AS1999PLC005741								
Regd. Off.: Debendra Nagar, Jhoomba P.O. Badarpurghat, Badarpurghat Karimgar, Assam 788003 Corp Off.: DSM 450-451-452, DLF Towers, 15 Shivaji Marg, Moti Nagar, New Delhi 110015 Tel: 03843-269891, Email: cs@barakcement.com, Website: www.barakcement.com								
EXTRACT OF STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE' 2022. (Rs. in Lakhs)								
Particulars	Standalone				Consolidated			
	Quarter ended		Year Ended		Quarter ended		Year Ended	
	30.06.2022 (Unaudited)	31.03.2022 (Audited)	30.06.2021 (Unaudited)	31.03.2022 (Unaudited)	30.06.2022 (Unaudited)	31.03.2022 (Audited)	30.06.2021 (Unaudited)	31.03.2022 (Audited)
Total income from operations (net)	3,658.28	5,502.40	4,142.59	17,482.86	3,906.94	5,543.15	4,539.57	17,820.98
Net Profit / (Loss) for the period (before tax, exceptional and extraordinary items)	223.96	244.61	102.46	667.23	178.09	279.49	133.40	641.81
Net Profit / (Loss) for the period before tax (after exceptional and extraordinary items)	223.96	740.73	102.46	(91.77)	178.09	775.81	133.40	(117.19)
Net Profit / (Loss) for the period before tax (After exceptional and extraordinary items)	186.57	475.74	85.36	(427.30)	140.71	511.24	116.30	(452.09)
Total Comprehensive Income for the period	186.57	470.04	85.36	(433.00)	140.71	505.55	116.30	(457.79)
Paid Up Equity Share Capital (face value of Rs. 10/- per share)	2,216.00	2,216.00	2,216.00	2,216.00	2,216.00	2,216.00	2,216.00	2,216.00
Earnings Per Share (of Rs. 10/- each) (not annualised)								
Basic:	0.84	2.15	0.39	(1.93)	0.63	2.31	0.52	(2.04)
Diluted:	0.84	2.15	0.39	(1.93)	0.63	2.31	0.52	(2.04)

**Notes:**

- The above Unaudited quarterly Financial Results were reviewed by the Audit Committee and have been approved by the Board of Directors at their meeting held on 12th August, 2022. The Limited Review of these Results as required under Regulation 33 of the SEBI (LODR) Regulations 2015, have been done by the Statutory Auditor of the company.
- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange websites and Company's website [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com) and [www.barakcement.com](http://www.barakcement.com)
- Figures of the previous periods/ year have been regrouped / rearranged, wherever necessary.

By Order of the Board,  
For Barak Valley Cements Ltd.  
Sd/-  
Kamakshya Chamaria  
(Vice Chairman & Non- Executive Director)

Place: New Delhi  
Date : 12.08.2022

CORPORATE OFFICE: 3rd FLOOR, PANCHSHIL TECH PARK, VIMAN NAGAR, PUNE-411014, MAHARASHTRA.			
BRANCH OFFICE: 1st floor, SCO-40, Ranjit Avenue, B-Block, Above Syndicate Bank, opp. Khalsa Engg College, Punjab 143001			
POSSESSION NOTICE			
U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Rule 8-(1) of the Security Interest (Enforcement) Rules 2002. (Appendix-IV)			
Whereas, the undersigned being the Authorized Officer of M/s BAJAJ FINANCE LIMITED (BFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) /Co Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s) /Co Borrower(s)/ Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) /Co Borrower(s)/ Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s) /Co Borrower(s) Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BFL for the amount(s) as mentioned herein under with future interest thereon.			
<b>Name of the Borrower(s) / Guarantor(s) (LAN No, Name of Branch)</b>	<b>Description of Secured Asset (Immovable Property)</b>	<b>Demand Notice Date and Amount</b>	<b>Date of Possession</b>
<b>Branch : AMRITSAR (LAN NO 491LAPFF171222)</b> <b>1. A K ENTERPRISES (Through its Authorised Signatory/ Managing Director/Proprietor) (Borrower)</b> <b>AT NEAR R B ESTATE LOHARKA, ROAD, AMRITSAR, PUNJAB - 143001</b> <b>2. ASHISH KHANNA (Co Borrower)</b> <b>3. ANIL KUMAR KHANNA (Co Borrower)</b> <b>4. MEENU KHANNA (Co Borrower)</b> <b>2 &amp; 4 At: 1075 A LOHARKA ROAD R, B, ESTATE, AMRITSAR, PUNJAB, 143001</b>	<b>All That Piece And Parcel Of The Non-Agricultural Property Described As: PRIVATE NO. 1075A KHASRA NO.5/11/1, 11/2 MIN, R B ESTATE VAKIYA RAKBA GUMTALA, SUBURBANLOHARKA ROAD, AMRITSAR, PUNJAB-143001, East :- PLOT NO. 1075, West :- PLOT NO. 1076, North :- ROAD 35" WIDE, South :- PLOT NO. 1083</b>	<b>19th April 2022</b> <b>Rs. 1,04,90,147/-</b> (Rupees One Crore Four Lac Ninety Thousand One Hundred Forty Seven Only)	<b>08 AUG 2022</b>
<b>Date: 13/08/2022 Place:- PUNJAB Authorized Officer Bajaj Finance Limited</b>			

Piramal PHL Fininvest		PHL Fininvest Private Limited*	
Regd. Office: Piramal Tower, 4th Floor, Peninsula Corporate Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013		Regd. Office: Piramal Tower, 4th Floor, Peninsula Corporate Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013	
Authorized Officer's Detail: Abhishek Aggarwal   Phone No.: 011 61280100   Email Id: abhishek.aggarwal@piramal.com			
NOTICE OF SALE THROUGH PRIVATE TREATY			
SALE OF IMMOVABLE ASSET CHARGED TO PHL FININVEST PRIVATE LIMITED UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT)			
The undersigned as Authorized officer of PHL Fininvest Private Limited has taken over symbolic possession of the schedule property under Section 13(4) of the SARFAESI Act.			
Public at large is informed that the secured property as mentioned in the Schedule is available for sale through Private Treaty, as per the terms agreeable to PHL Fininvest Private Limited for realization of dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".			
Standard terms & conditions for sale of property through Private Treaty are as under:			
1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".			
2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of PHL Fininvest Private Limited acceptance of offer for purchase of property and the remaining amount within 15 days thereafter.			
3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above.			
4. Failure to remit the amount required under clause (2) above, will cause forfeiture of amount already paid including 10% of the amount paid along with application.			
5. In case of non-acceptance of offer of purchase by PHL Fininvest Private Limited, the amount of 10% paid along with the application will be refunded without any interest.			
6. The property is being sold with all the existing and future encumbrances whether known or unknown to PHL Fininvest Private Limited. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / right / dues.			
7. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.			
8. PHL Fininvest Private Limited reserves the right to reject any offer of purchase without assigning any reason.			
9. In case of more than one offer, PHL Fininvest Private Limited will accept the highest offer.			
10. The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application.			
11. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property.			
12. Sale shall be in accordance with the provisions of SARFAESI Act / Rules.			
BORROWER / GUARANTOR NAME & ADDRESS	DESCRIPTION OF PROPERTY	RESERVE PRICE (below which the property will not be sold)	
Kay Jay Fincap Limited, Registered Office at 68, Okhla Phase III, Okhla Industrial Area, New Delhi-110020 and CIN: U34102DL1986PLC026143 Amount Outstanding: Rs. 443.36.21.727/- (Rupees Four Hundred Forty Three Crore Thirty Six Lac Twenty one Thousand Seven Hundred Twenty Seven Only) due and payable as on 05-April-2021 and interest thereon	All that piece and parcel of land including any buildings or any other structures constructed thereupon, lying at Mustafai No. 20, Killa No. 23 (8-0), 172 (1-19), 25/14-19), 25/212-14) and 13(8-0), 18(8-0) situated at Village Malpura, Tehsil Dharuhera, Rewari, Haryana admeasuring 13,921 sq.mtrs. Bounded as: East - Other's property, West - Other's property, South - Other's property, North - 33 feet wide road	Reserve Price: 12,50,00,000 (Twelve crores fifty lakhs only)	
Place: Delhi		For PHL Fininvest Private Limited	
Date: 12-08-2022		Authorized Officer	

AEGIS LOGISTICS LIMITED							
Regd. Office: 502, Skykon, G.I.D.C., Char Rasta, Vapi - 396 195, Dist. Valsad, Gujarat.							
Corp. Office: 1202, Tower B, Peninsula Business Park, G. K. Marg, Lower Parel (W), Mumbai - 400013.							
Tel.: +91 22 6666 3666 • Fax: +91 22 6666 3777							
E-mail: aegis@aegeindia.com • Website: www.aegeindia.com • CIN: L63090GU1956PLC001032							
EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2022							
(₹ in Lakh except per share data)							
Sr. No.	PARTICULARS	QUARTER ENDED				YEAR ENDED	
		30.06.2022		31.03.2022		30.06.2021	
		Unaudited	Audited	Unaudited	Audited	Unaudited	Audited
1	Total income from operations (net)	223,548	210,358	67,806	463,098		
2	Net Profit for the period/year (before Tax, Exceptional and/or Extraordinary Items)	13,143	12,568	9,033	47,199		
3	Net Profit for the period/year before tax (after Exceptional and/or Extraordinary Items)	13,143	12,568	9,033	47,199		
4	Net Profit for the period/year after tax (after Exceptional and/or Extraordinary Items)	10,748	10,212	7,221	38,494		
5	Total Comprehensive Income for the period/year [Comprising Profit / (Loss) for the period/year (after tax) and Other Comprehensive Income (after tax)]	10,751	10,261	7,210	38,507		
6	Equity Share Capital	3,510	3,510	3,510	3,510		
7	Other Equity as shown in the Audited Balance Sheet				214,469		
8	Earnings Per Share (of ₹ 1/- each) (for continuing and discontinued operations)						
	Basic (in ₹)	2.95	2.70	1.90	10.19		
	Diluted (in ₹)	2.95	2.70	1.90	10.19		

The key data relating to unaudited standalone financial results of Aegis Logistics Limited for the quarter ended June 30, 2022 is as under:

(₹ in Lakh except per share data)							
Sr. No.	PARTICULARS	QUARTER ENDED				YEAR ENDED	
		30.06.2022		31.03.2022		30.06.2021	
		Unaudited	Audited	Unaudited	Audited	Unaudited	Audited
1	Total Income from Operations	64,323	43,393	21,921	122,798		
2	Net Profit/(Loss) for the period/year before tax (after Exceptional and/or Extraordinary Items)	60,796	10,259	6,318	52,478		
3	Net Profit/(Loss) for the period/year after tax (after Exceptional and/or Extraordinary Items)	47,445	8,485	4,789	45,199		
4	Total Comprehensive Income for the period/year	47,448	8,528	4,778	45,199		

The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange websites. ([www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com) or [www.aegeindia.com](http://www.aegeindia.com))

For and on behalf of the Board  
Aegis Logistics Limited  
Place : Mumbai  
Date : August 12, 2022  
Raj K Chandaria  
Chairman & Managing Director

A F ENTERPRISES LIMITED								
CIN: L18100DL1983PLC016354								
REGD. OFF: DSM-334, DLF TOWER, SHIVAJI MARG, NAJAFGARH ROAD, MOTI NAGAR, NEW DELHI-110015								
CORP OFF: PLOT NO. 8, SECTOR 5, MAIN MATHURA ROAD, FARIDABAD, HARYANA-121006								
E-MAIL ID: info.afenterprises@gmail.com   Website: www.afenterprisesindia.in								
Extract of Consolidated and Standalone Financial Results for Quarter ended 30th June, 2022 [In terms of Regulation 47(1) (b) of the SEBI (LODR) Regulations, 2015]								
Sr. No.	Particulars	Standalone					Consolidated	
		30.06.2022		31.03.2022		30.06.2021		
		Unaudited	Audited	Unaudited	Audited	Unaudited	Audited	
1.	Total Income from Operations	594.36	264.45	2,632.87	594.37	264.55	5,100.56	
2.	Net Profit / (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	161.07	21.85	157.68	128.62	4.58	165.27	
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	291.82	21.85	157.68	259.37	4.58	165.27	
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	217.96	16.35	103.60	185.50	3.42	111.67	
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	217.96	16.35	104.15	185.50	3.42	112.22	
6.	Paid Up Equity Share Capital (Face Value of ₹ 10/-) each	1,291.36	951.36	1,291.36	1			

